

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3882 of 2020**

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

2/Dated: 21st July, 2020

Heard through V.C.

2. Learned counsel for the petitioner undertakes to remove the defects as pointed out by the office within a period of four weeks from today.
3. In the meantime, learned counsel for the State is directed to file criminal antecedent report of the petitioner.
4. Put up this case on 24th August, 2020.

Amardeep/

(Deepak Roshan, J.)